

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO NO. 3070 OF 2016

New India Assurance Co. Ltd.

VERSUS

Bhawana & Others

3. Akhilesh Singh Vaishy son of Chatur Singh Vaishy, r/o 17V Vahini S.A.F. Bhind (UP) , **at present r/o Sector 43, Aravali Hills, Faridabad, Haryana. (Driver)**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **09.05.2019 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 25.03.2019

SUPERINTENDENT CIVIL REVISION BRANCH

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25/3/19

